

K Sudhakarom Nair v/s UOI & b Secy m/o HRD
Adv: K. P. Dandapani

D.O. filmy 27-6-05

D.O. Regn. dt 27-6-05

Sub: Transfer

D.O. posting 27-6-05

~~Sum
27/6~~
(Today)

OA. 490/2005.

27.6.05 Mrs Sumathi Dandapani
Mr MK Damodaran(rep)

Post on 5.7.2005. Status quo be maintained
till then.

KVS(JM)

Sumathi
SN(VC)

27.6.05

trs

5.7.2005

Mrs Sumathi Dandapani
Mr MK Damodaran(rep)

It is submitted that the reply is being filed today.

Applicant may file rejoinder if any, within a week. List on 13.7.2005.

The interim order will continue till then.

KVS(JM)

Sumathi
SN(VC)

5.7.2005

s.

Mem to adopt reply has been returned.

03/7/2005

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

12/7/05. Mr.KP Dandapani
Mr.MK Damodaran (rep)

C-II

When the matter came up before the Bench, after hearing the parties for some time learned counsel for the applicants submitted that they have already filed a SLP (Civil) No.11895/2005 before the Hon'ble Supreme Court against the orders of the Hon'ble High Court in Writ Petition (C) No.34875/2004 and the communications A3 and A3(2) have also produced by the counsel for the parties. A3(2) is a certificate which has been issued by the Advocate, Shri Wills Mathews states as follows :

"This is to certify that we have filed a special leave petition (Civil) No.11895 of 2005 before Hon'ble Supreme Court of India against the impugned judgment and final order dated 15th April, 2005 passed by the Hon'ble High Court of Kerala at Ernakulam, in Writ Petition (Civil) No.34875 of 2004 titled as C.D.Joy and Ors. (12 Nos) Vs. Union of India and Others."

It further states that:

"I had a discussion with Senior Advocate Mr. P.P.Rao, on 11.7.2005 at 8.00 pm and he suggested me to inform the petitioners to move an application praying for extension of stay in the interest of justice. Before the Hon'ble judges of the Bench hearing this matter, as the matter is pending before Hon'ble Supreme Court of India and is posted for 25.7.2005."

Learned counsel for the applicant submitted that since the matter has already taken before the Hon'ble Supreme Court, the case may be posted immediately after 25.7.2005, as last chance.

Learned counsel for the respondents Shri M.K.Damodaran persuasively argued that, if the interim order is extended, it will prejudice the interests of the students and hence, he objected to grant the same. However, considering the entire aspects and the fact that the matter is pending before the Hon'ble Supreme Court, we are of the considered view that the stay which has been granted to the applicants should be extended upto 27.7.2005. It is also made clear that, the applicants if they are interested, pursue the matter before the Hon'ble Supreme Court and come with the result positively on that date, otherwise, no further adjournment will be given and all these matters would be disposed of. Call on 27.7.05. (Copy of the order may be given to the counsel for respondents).

NR(AM)

KVS(JM)

13.7.05

1. O. received
14.7.05

रजिस्ट्री के टिप्पणी
Notes of the Registryअधिकरण के आदेश
Orders of the Tribunal

20.7.05

KVS/NR

C-II

38. Mr. MK Damodaran
Mr. KP Dandapani (rep.)

Post on 27.7.2005. a.w.o A 492/05 ad

Commonwealth Com.

By order

CO II

asp

27.7.2005

Mrs. Sumati Dandapani
Mr. MK Damodaran (rep)
Mrs. Aysha Youseff for R.l

OA is dismissed. Detailed order will follow.

MA 674/05 to vacate the interim order is allowed. Interim order issued on 27.6.2005 is vacated.

KVS (JM)

27.7.2005

SN (VC)

1.0 issued (at 27/7)

Common orders no
BIA 44479, 484, 485/05 ad

original order

kept in OA 479/05

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NOS. 479/2005 , OA 484/2005,

O.A.485/2005, OA 486/2005

OA 487/2005, OA 490/2005, OA 492/2005,

OA 509/2005 & OA 512/2005

Wednesday this the 27th day of July, 2005

CORAM

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER